

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 2124  
TO BE ANSWERED ON 29<sup>TH</sup> JULY, 2016**

**KHESARI DAL**

**2124. SHRI SUNIL KUMAR SINGH:  
SHRI A.T. NANA PATIL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the FSSAI has recommended lifting of ban on certain varieties of Khesari Dal in the country specially in Jharkhand and Maharashtra;
- (b) if so, the details thereof; and
- (c) the precautionary steps taken by the Government to prevent high chances of pulse producers indulging in adulteration of Khesari Dal with its other harmful varieties?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Based on the recommendations of the Indian Council of Medical Research and the Indian Council of Agriculture Research (ICAR), the FSSAI had recommended lifting ban on sale and storage of three varieties of Khesari dal (*Lathyrus sativus*) developed by ICAR, namely Ratan (Bio L 212), Prateek (LS 157-14), and Mahateora. The draft Food Safety and Standards (Prohibition and restriction on sale) Amendment Regulations notification was also prepared. However, same was not finalised and an Inter-Ministerial Scientific Committee has been constituted to consider all aspects and undertake a scientific study, if required, and then recommend further course of action on Khesari Dal.

(c): In view of the reply to parts (a) and (b) above, the question does not arise at this stage.

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